

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 596
TO BE ANSWERED ON 20th JULY, 2018**

SALE OF BANNED DRUGS

**596. SHRI MALLIKARJUN KHARGE:
SHRIMATI SANTOSH AHLAWAT:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of drugs banned by the Drugs Controller General of India (DCGI) and the Food and Drug Administration (FDA) internationally with their market/ brand names;
- (b) whether the Government is aware of the illegal sale of banned drugs and medicines on a large scale in the country and if so, the details thereof;
- (c) whether the Government has recently banned Oxytocin Drug which is commonly used by Gynaecologist, if so, the reasons thereof; and
- (d) the stringent action taken against the drug mafia by Government to curb illegal sale of drugs and unethical practices indulged in by Pharmaceutical companies/ individuals and the outcome thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a): There is no procedure for banning of drugs internationally by Drugs Controller General (India).
- (b): The manufacture, sale and distribution of drugs in the country are regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments. SLAs are legally empowered to take stringent action against violation of any provision of the Act and Rules. Manufacturing and marketing of banned drugs is a punishable offence.
- (c): No.
- (d): As in (b) above.